GOVERNMENT OF INDIA COAL LOK SABHA

STARRED QUESTION NO:376
ANSWERED ON:18.12.2014
ALLOTMENT OF COAL MINES TO PRIVATE COMPANIES
Singh Shri Abhishek

Will the Minister of COAL be pleased to state:

- (a) the number of private companies allotted coal mines during the last three years;
- (b) whether the officers of the Department of Mines of the States had been authorised to inspect and test the grade of coal;
- (c) if not, the name of the agency which carried out the said work;
- (d) whether the officers of the State Governments were requested in the last two financial years to grant the right to sampling private parties under the colliery control rule, 2004; and
- (e) if so, the action taken so far?

Answer

MINISTER OF STATE (I/C) FOR COAL, POWER AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) to (e): A statement is laid on the Table of the House.

16th Position

Statement referred to in reply to parts (a) to (e) in respect of Lok Sabha Starred Question No.376 for reply on 18-12-2014 asked by Shri Abhishek Singh regarding Allotment of Coal Mines to Private Companies.

- (a): The coal blocks allocated to private companies under the provisions of the Coal Mines (Nationalisation) Act, 1973 during the last three years are as under:-
- S. Name of Name of the Date of No. Coal Block allocatee Allocation company
- 1. Rajgamar API Ispat & 14.10.2011
 Dipside Powertech
 (Deavnara) Pvt. Ltd.
 CG Sponge
 Manufacturers
 Consortium
 Coalfield
 Pvt. Ltd.
 2. Vijay Central Coal India 01.11.2011
 Limited
 SKS Ispat & 01.11.2011

Power Ltd.

Hon'ble Supreme Court of India in its judgment dated 25.08.2014 and order dated 24.09.2014 passed in Writ Petition (Criminal) No.120 of 2012 and other connected matters has declared all allocations of the coal blocks made through Screening Committee and through Government Dispensation route since 1993 as arbit- rary & illegal and has cancelled the allocation of 204 coal blocks including the abovementioned 2 blocks. In case of 42 coal blocks (37 producing and 05 likely to come under production), cancellation shall take effect from 31.03.2015.

(b) & (c): Under Rule 4(3) of the Colliery Control Rules, 2004, Coal Controller or any officer authorized by him ensures the correctness of grade of coal. Under this Rule, the owner, agent or manager of the colliery shall allow the inspection of the colliery undertaken by the

Coal Controller or any officer authorized by him in this regard so as to ensure the correctness of the class, grade or size declared. During inspection, if the Coal Controller or any officer authorized by him decides to draw sample, the owner, agent or manager of the colliery shall provide all reasonable facilities and assistance for drawing such sample.

(d): No, Sir.

(e): Question does not arise.